

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3913**  
(TO BE ANSWERED ON 10.08.2016)

**SANSKRITI SCHOOLS**

†3913. SHRI A.T. NANA PATIL:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has decided to open Sanskriti Schools in various parts of the country;
- (b) if so, the details thereof and the places identified in this regard;
- (c) the steps taken by the Government to open atleast one Sanskriti School in the capital city of every State; and
- (d) the action taken by the Government on Supreme Court's verdict on Delhi Sanskriti school admissions?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Sanskriti School, Delhi was set up to primarily meet the requirement of the children of All India/Central services officers and other transferable Government servants who come on deputation to Government of India on a tenure basis.

Some States such as Uttar Pradesh and Meghalaya have taken initiatives to set up schools in their States, similar to Sanskriti School, Delhi to meet the educational needs of the children of the Government servants who are posted on transfer.

The Government is of the view that as a welfare measure, setting up of Sanskriti type Schools would go a long way in removing the hardships faced by Government servants on transfer.

(d): In SLP(c) no. 35077/2015, the Honøble Supreme Court after the hearing held on 21.01.2016, in its order directed that the Children of the following officers shall be included into 60% quota, which has been reserved for children of officers of Civil Services/ Defence cadre and allied services :

õ(i) All India Service Officers coming on transfer to Delhi on central deputation under the Central Staffing Scheme.

(ii) Indian Foreign Service officers coming to Delhi to man the posts in the Ministry of External Affairs.

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(iii) Other eligible Central Service Officers (Group A) on transfer to Delhi under the Central Staffing Scheme

Wards of (i), (ii) and (iii) coming on transfer to Delhi should not be denied admission in any class and even during middle of the academic session on first cum first serve basis provided there is vacancy

(iv) Officers from the Defence and other officers coming to Delhi on transfer.ö

The directives of the Honøble Court are being followed by Sanskriti School.

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